GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 3688 (TO BE ANSWERED ON 18.12.2024)

PROPERTY DETAILS OF THE EMPLOYEES

†3688. SHRI ARUN GOVIL:

Will the **PRIME MINISTER** be pleased to state:

(a) whether the Union and State Governments and the public undertakings obtain the details of properties from their officers and employees every year and this detail is compared with the property details given by them in the previous year and if so, the details thereof;(b) the action taken by the Government against the officers and employees of the Central Government and the undertakings who fail to submit their annual property details on time; and(c) the action taken by the Government against the officers/employees whose value of the property is found to be more in proportion to their income of the last two years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): In terms of relevant provisions of Central Civil Services (Conduct) Rules, 1964 and All India Services (Conduct) Rules, 1968, Government servants are required to submit return of his assets and liabilities on their first appointment and subsequently immovable property returns (IPRs) on annual basis (latest by 31st January of following year), to their cadre controlling authority. Vigilance clearance, for certain purposes, shall be denied to the Government servant who fail to submit IPRs within the stipulated time. Besides, similar provision exists in respect of employees of Central Public Sector Enterprises (CPSEs) also.

Further, if the value of transaction in movable property exceeds two months' basic pay of the Government servant, he/she is required to report the same to the prescribed authority. Violation of any of the provisions of the said Rules and other guidelines, attracts initiation of disciplinary action against them. Besides, if a Government servant is found to be in possession of assets disproportionate to his known source of income, he/she is liable for initiation of disciplinary proceedings against him/her for imposition of major penalty of removal or dismissal from service, after following due procedure of inquiry as envisaged in the extant rules.
